

ITEM NO.7 Court 3 (Video Conferencing) SECTION IV-C

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 18358/2021

(Arising out of impugned final judgment and order dated 12-03-2021  
in WP No. 6074/2021 passed by the High Court Of M.p At Gwalior)

THE STATE OF MADHYA PRADESH

Petitioner(s)

VERSUS

MANVARDHAN SINGH TOMAR

Respondent(s)

(FOR ADMISSION and I.R. and IA No.145643/2021-EXEMPTION FROM FILING  
C/C OF THE IMPUGNED JUDGMENT and IA No.145644/2021-EXEMPTION FROM  
FILING O.T. )

WITH

SLP(C) No. 18389/2021 (IV-C)

(FOR ADMISSION and I.R. and IA No.146028/2021-EXEMPTION FROM FILING  
C/C OF THE IMPUGNED JUDGMENT and IA No.146029/2021-EXEMPTION FROM  
FILING O.T. and IA No.146033/2021-EXEMPTION FROM FILING AFFIDAVIT)

Date : 29-11-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR  
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s)

Mr. Tushar Mehta, SG  
Mr. Saurabh Mishra, AAG  
Mr. D.S. Parmar, AAG  
Mr. Bharat Singh, AAG  
Mr. Pashupathi Nath Razdan, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Issue notice, returnable on 06.12.2021.

Dasti, in addition, is permitted.

(DEEPAK SINGH)  
COURT MASTER (SH)

(VIDYA NEGI)  
COURT MASTER (NSH)